

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2013

CORAM:

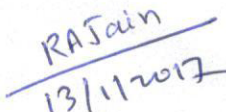
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

NAME OF THE PARTIES: Saikumar Shivmurthi Javalkothi  
V/s.  
M/s. Astute Engineering Services Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
And 241/242 of the Companies Act, 2013

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

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|----|--------------|---|--|
| 1. | Rashmin Jain | Advocate<br>i/b. Kanga & Co.<br>Adv - for R <sub>1</sub> to 11 & 13 | <br>13/1/2017 |
|----|--------------|---|--|

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|----|------------------|------------------------------|---|
| 2. | Deepak Dashpande | Advocate for<br>Petitioners. | <br>13/01/17 |
|----|------------------|------------------------------|---|

ORDER

T.C.P. No. 65/397-398/CLB/MB/MAH/2013

1. Ld. Advocate for the Respondent Mr. Rashmin Jain, i/b. Kanga & Co. has intimated that the Respondent has already been informed to be discharged him as instructed Counsel, hence cannot represent the matter. There was is no resistance from the other side. Under the circumstances matter is adjourned to **13.02.2017**.

Dated: 13<sup>th</sup> January, 2017.

Sd/-  
**M. K. SHRAWAT**  
Member (Judicial)